

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.250/2017

Date of Decision: 03.01.2019.

CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

1. Mr. Achyut Kashinath Shitole,
 Age 52 years, working as Postal
 Assistant Gr.C, under Osmanabad H.O.
 R/at Tambri Vibhag, Osmanabad 413 501.
2. Mr. Ganpat Bhagwan Mali,
 Age about 51 years, working as Postal
 Assistant, Paranda S.O. Osmanabad H.O.
 R/at Somwar Galli, Paranda, Dist.
 Osmanabad – 413 502. ... *Applicants*

(Advocate Shri S.A. Deshpande)

VERSUS

1. Union of India,
 Through Post Master General
 Aurangabad Region, Aurangabad 431 002.,
2. Director Postal (Accounts) Nagpur,
 Nagpur Civil Lines, Nagpur 440 001.
3. Superintendent of Post Offices,
 Osmanabad Dn. Osmanabad 413 501. ... *Respondents*

*(Advocate Shri M.N. Mulla, proxy counsel
 for Advocate Shri A.M. Sethna)*

ORDER (Oral)

Per : Shri R. Vijaykumar, Member (A)

At the outset, learned counsel for the applicants, under instructions from his clients, who are also present in Court submits that during the pendency of the OA the grievances of the applicants have been

redressed by re-fixation of their pay.

However, he submits that certain grievances still remain to be looked into by the applicants.

2. In view of the aforesaid, the OA is disposed of as having become infructuous with liberty to the applicants to make a representation to the respondents within four weeks of receipt of copy of this order qua the remaining grievances, if any, and on receipt of such representations the respondents shall consider the same and pass a reasoned and speaking order within three months of receipt of such representations.

3. In the aforesaid terms, the OA is disposed of. Accordingly, MA Nos.252/2017 & 653/2018 stand closed. No order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

dm.

JW
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